

**IN THE HIGH COURT OF JHARKHAND AT RANCHI****W.P.(S) No.4405 of 2009**

-----  
 Sarita Mehta ... .. Petitioner

Versus

The State of Jharkhand & ors. ... .. Respondents  
 -----

**CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN**

-----  
 For the Petitioner : None

For the Res. State : Mr. Rakesh Kumar Roy, A.C to G.A.III  
 -----

**Through:- Video Conferencing**

-----  
**08/26.03.2021** Heard learned counsel for the respondent-State  
 through V.C.

**2.** Nobody appeared on behalf of the petitioner even on repeated calls.

**3.** Order dated 02.03.2021 reads as follows:-

*“Heard through V.C.*

*2. Nobody appears for the petitioner.*

*3. From record it appears that after filing of the instant writ application, the petitioner did not appear.*

*4. With a view to give one more opportunity to this petitioner, put up this case on 19.03.2021.”*

**4.** In spite of the aforesaid orders none appeared for the petitioner, however Mr. Rakesh Kumar Roy, learned counsel for the respondent-State is present, which transpires that the petitioner has lost his interest in this case.

**5.** Consequently, the instant writ application stands dismissed for non-prosecution.

**(Deepak Roshan, J.)**